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PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

HOME DEPARTMENT NOTIFICATION

The 29th November 1943

No. 3875-C.—The following notification by the Government of India is republished for general information.

By order of the Governor
J. BOWSTEAD

Chief Secretary to Government

DEPARTMENT OF POSTS AND AIR

New Delhi, 13th September 1943

No. 25-V(37)/43—In exercise of the powers conferred by sub-section (1) of section 6 of the Indian Aircraft Act, 1934 (XXII of 1934), the Central Government is pleased to cancel the notification of the Government of India, Department of Communications, No. W.10/3, dated the 28th August 1939, as subsequently amended.

M. D. BHANSALI
Secy. to the Govt. of India

FINANCE DEPARTMENT NOTIFICATION

The 27th November 1943

No. 26619-F.—The following notification, issued by the Government of India in the Finance Department, is republished for general information.

By order of the Governor
V. RAMANATHAN

Deputy Secretary to Government

Simla, 4th November 1943

No. F.26(2)-R-II/43—The following is published for general information:—

"SUPERIOR SERVICES (INDIA) FAMILY-PENSION FUND RULES Amendments, dated June 21, 1943

I, Leopold Charles Maurice Stennett Amery, one of His Majesty's Principal Secretaries of State, in exercise

of the powers conferred upon me by sub-section 1 of Section 273 of the Government of India Act, 1935, and clause 14(1) of the Government of India (Family Pension Funds) Order, 1936, hereby make, with the concurrence of my advisers, the following amendments to the Superior Services (India) Family Pension Fund Rules:

In the second sentence of the Proviso to sub-rule 1(d) in rule 6 of Section II of the said Rules as amended by S. R. & O. 1941, No. 1486 for the words "of the above date" there shall be substituted the words "of the 13th January 1943".

Given under my hand this 21st day of June 1943.

L. S. AMERY

One of His Majesty's Principal Secretaries of State"

L. T. GHOLAP

Deputy Secy. to the Govt. of India

COMMERCE AND LABOUR DEPARTMENT NOTIFICATION

The 29th November 1943

No. 26698-Com.—The following notification, issued by the Government of India, Department of Labour, is republished for general information.

By order of the Governor

W. W. DALZIEL

Secretary to Government

New Delhi, 16th November 1943

No. L-W.I.S. 828—In pursuance of sub-section (3) of section 1 of the War Injuries (Compensation Insurance) Act, 1943 (XXIII of 1943), the Central Government is pleased to appoint the 16th November 1943 as the date on which the said Act shall come into force.

H. C. PRIOR

Secy. to the Govt. of India

DEPARTMENT OF SUPPLY AND TRANSPORT NOTIFICATIONS

The 30th November 1943

No. 10374-S. T.—The following notification, issued by the Government of India, Department of Food, is republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

PRICE CONTROL (SUGAR)

New Delhi, 10th November 1943

No. 20-SC (14) 43—In exercise of the powers conferred upon me by sub-clause (1) of clause 6 of the Sugar and

Sugar Products Control Order, 1943, and in supersession of clauses 1, 2, and 3 of the Notification of the Department of Food No. GVIII (1)/42, dated the 1st January 1943, and sub-clause (c) of clause 7 of the Notification of the Department of Commerce, No. P. & SC-225/42, dated the 28th November 1942, I, N. C. Mehta, Sugar Controller for India, fix the prices of sugars as follows with effect from the date of this notification:—

1. Price per maund of crystal sugar, for sale ex-factory, according to grade, shall be as given in the table below:—

	19	20	21	22	23	24	25	26	27	28
	RS. A. P.	RS. A. P.	RS. A. P.	RS. A. P.	RS. A. P.	RS. A. P.	RS. A. P.	RS. A. P.	RS. A. P.	RS. A. P.
A A A	15 5 6	15 7 0	15 9 0	15 10 6	15 12 6	15 14 0
A A	15 3 6	15 5 0	15 7 0	15 8 6	15 10 6	15 12 0
A	..	14 11 0	14 13 6	14 15 6	15 1 6	15 3 0	15 5 0	15 6 6	15 8 6	15 10 0
B	..	14 8 6	14 11 0	14 13 0	14 15 0	15 0 6	15 2 6	15 4 0	15 6 0	15 7 6
C	..	14 6 6	14 9 0	14 11 0	14 13 0	14 14 6	15 0 6	15 2 0	15 4 0	15 5 6
D	14 1 0	14 5 0	14 7 6	14 9 6	14 11 6	14 13 0	14 14 6	15 0 6	15 2 6	15 4 0
E	13 15 6	14 3 6	14 6 0	14 8 0	14 10 0	14 11 6	14 13 0	14 15 0	15 1 0	15 2 6
F	18 14 6	14 2 6	14 5 0	14 7 0	14 9 0	14 10 6	14 12 6	14 14 0	15 0 0	15 1 6
G	13 13 6	14 1 6	14 4 0	14 6 0	14 8 0	14 9 6	14 11 6	14 13 0	14 15 0	15 0 6

2. Price per maund of crushed sugar, for sale *ex-factory*, according to grade, shall be as given below :—

Grade	Price per maund		
	Rs.	A.	P.
13	15	2	0
12	14	15	0
11	14	13	0
10	14	11	0
9	14	8	0
8	14	5	0

3. Price per maund of refined sugar, for sale *ex-factory*, according to grade, shall be as given in the table below :—

Grain size	27			28			Above 28		
	Rs.	A.	P.	Rs.	A.	P.	Rs.	A.	P.
A A A	16	6	0	16	8	0	16	10	0
A A	16	4	0	16	6	0	16	8	0
A	16	2	0	16	4	0	16	6	0
B	16	0	0	16	2	0	16	4	0
C	15	14	0	16	0	0	16	2	0
D	15	12	0	15	14	0	16	0	0
E	15	11	0	15	13	0	15	15	0
F	15	10	0	15	12	0	15	14	0
G	15	9	0	15	11	0	15	13	0

EXPLANATION—“ Refined sugar ” means sugar manufactured by remelting ordinary sugar in water, and by suitably treating and filtering the solution and recovering sugar therefrom after boiling in vacuum pans—the resulting sugar having colour not lower than Indian Sugar Standard No. 27, and being sufficiently pure to satisfy the following test, namely :—

The specific conductivity determined at 35°C. and multiplied by 10° of a solution prepared by dissolving 5 grams of the sugar in conductivity water and making up to 100 C.c.s. should not exceed 15, after deducting the value for the specific conductivity, at the same temperature and multiplied by 10°, of the conductivity water used.

N. C. MEHTA
Sugar Controller

The 1st December 1943

No. 10427-S.T.—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 30th October 1943

No. 34-Tex.A.(1)11/43—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Cotton Cloth and Yarn (Control) Order, 1943, namely :—

In sub-clauses (1) and (2) of clause 14 of the said Order, for the words and figures, “ 31st October 1943 ”, the words and figures, “ 31st December 1943 ” shall be substituted.

H. M. PATEL

Deputy Secy. to the Govt. of India

The 1st December 1943

No. 10469-S. T.—The following notifications issued by the Government of India, Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

Bombay, the 23rd November 1943

No. 34-Tex. A. (15)-2/43—In pursuance of clause 10 of the Cotton Cloth and Yarn (Control) Order, 1943, I hereby direct that all cloth or yarn originally contracted for delivery in December 1943 and onwards, which is delivered by a manufacturer after the 30th November 1943, shall be stamped in letters and figures not less than half an inch in height with—

(a) the ex-mill maximum prices fixed under the said clause or the actual price charged for the cloth or yarn, whichever is less; and

(b) the maximum retail price which shall be determined by adding 20 per cent. to the ex-mill or the actual price as the case may be.

In the case of yarn the prices should be stamped on the Texmark label prescribed in my Notification no. 34-Tex. (15) 43, dated the 7th July 1943

2. Nothing in this Notification shall apply to :

- (1) Handloom cloth;
- (2) Handspun yarn;
- (3) Cloth and yarn manufactured for export and not for sale in India;
- (4) Cloth and yarn, including Standard Cloth, purchased directly by the Government from a manufacturer;
- (5) Feets and other short pieces of cloth not exceeding 5 yards in length.

M. K. VELLODI
Textile Commissioner

New Delhi, 24th November 1943

No. 34-Tex. A (1)12/43.—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Cotton Cloth and Yarn (Control) Order, 1943, namely—

For clauses 10 to 19 of the said Order the following clauses shall be substituted :—

10. Subject to the provisions of sub-clause (3) of clause 9, the Textile Commissioner may, by notification in the *Gazette of India*, specify—

(a) the maximum quantity of handloom cloth which may be stocked by any dealer and the maximum period for which he may hold such stock;

(b) the maximum prices, ex-factory, wholesale and retail, at which any class or specification of cloth or yarn may be sold;

(c) the markings to be made by the manufacturers on any class or specification of cloth or yarn manufactured by them, and the time and manner of making those markings.

11. Subject to the provisions of sub-clause (3) of clause 9, the Textile Commissioner may from time to time, issue directions in writing to any manufacturer regarding the classes or specifications of cloth or yarn, and the maximum or minimum quantities thereof, which he shall or shall not manufacture during such periods as may be specified in the directions, and the manufacturer shall comply with all such directions.

12. (1) No manufacturer or dealer shall sell or offer to sell any cloth or yarn at a price higher than the maximum price specified in this behalf under clause 10.

(2) Every dealer shall exhibit on his premises a true copy of each of the notifications that may have been, or may hereafter be, issued by the Textile Commissioner under clause 10 specifying the maximum prices at which cloth or yarn may be sold.

(3) No manufacturer or dealer shall, without sufficient cause, refuse to sell cloth or yarn to any person.

Explanation—The possibility or expectation of obtaining a higher price at a later date shall not be deemed to be a sufficient cause for the purposes of this sub-clause.

13. Where the Textile Commissioner has specified under clause 10 the markings to be made, and the time and manner of making them, in respect of any class or specification of cloth or yarn—

(a) every manufacturer of such cloth or yarn shall cause the markings to be made thereon at the time, and in the manner, specified by the Textile Commissioner;

(b) no person other than a manufacturer shall cause the markings to be made on any such cloth or yarn;

(c) no person other than a manufacturer shall after the 31st December 1943 have in his possession or under his control any such cloth or yarn which is not so marked, unless it be for *bona fide* personal requirements.

14. (1) No cloth (other than handloom cloth) or yarn manufactured before the 1st August 1943 shall, unless expressly authorised by the Textile Commissioner,—

(a) be kept by any person in unopened bales or cases after the 31st August 1943;

(b) be kept undisposed of by any dealer, or by any person holding on behalf of a dealer, after the 31st December 1943.

(2) No cloth or yarn marked with the date of packing under the provisions of this Order shall, unless expressly authorised by the Textile Commissioner,—

(a) be kept by any person in unopened bales or cases for more than three months after that date;

(b) be kept undisposed of by any dealer, or by any person holding on behalf of a dealer, for more than six months after that date.

15. The Textile Commissioner may by general or special order exempt any cloth or yarn, or any class of cloth or yarn, from all or any of the provisions of clauses 13 and 14.

16. Where, in pursuance of a notification under clause 10, any piece of cloth is required to be marked at one end with the price at which it is to be sold retail, and the piece is not sold as a whole, that portion of the piece containing the price-marking shall be sold last by the dealer.

17. Every manufacturer, every dealer and every person to whom any stocks of cloth or yarn have been pledged by a manufacturer or dealer, shall declare the stocks of cloth and yarn held by him on such dates, in such form and to such authority as may be specified by the Textile Commissioner by notification in the *Gazette of India*.

18. (1) No manufacturer shall, save with the permission of the Textile Commissioner, at any time hold—

(a) stocks of cloth exceeding the total quantity manufactured by him during the preceding three months ; or

(b) stocks of yarn not required by himself for manufacturing cloth, exceeding the quantity of yarn manufactured by him during the preceding two months ;

Provided that for the purposes of this sub-clause cloth on looms and yarn in process of manufacture into cloth shall not be taken into account.

(2) No dealer or other person not being a manufacturer shall at any time hold stocks of cloth or yarn in excess of his normal requirements.

(3) Nothing in sub-clause (2) shall be deemed to apply in relation to the possession by any person carrying on the business of banking of cloth or yarn pledged with him by a dealer or a manufacturer.

(4) For the purposes of sub-clauses (1) and (2) any cloth or yarn agreed to be sold to a dealer by a manufacturer

and of which delivery has not been taken by the due date shall be deemed to be held by the dealer and not by the manufacturer.

19. The Textile Commissioner may, if he has reason to believe that any person has contravened or is likely to contravene any provision of this Order,—

(a) require any person to give, any information in his possession with respect to any business carried on by that or any other person ;

(b) inspect or cause to be inspected any books or other documents belonging to or under the control of any person ;

(c) enter and search, or authorise any person to enter and search, any premises, and seize, or authorise any person to seize, any cloth or yarn in respect of which he has reason to believe that a contravention of this Order has been committed."

H. M. PATEL

Deputy Secy. to the Govt. of India